

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/MP/2012

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 for recovery of Unscheduled Interchange (UI) charges in respect of Bhilali Expansion Power Plant (2x250 MW) for the period from 22.4.2009 to 31.7.2011.

Date of hearing : 27.3.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : NTPC SAIL Power Company Private Limited, New Delhi

Respondent : Chhattisgarh State Load Despatch Centre (CSLDC), Raipur

Parties present : Shri G.Basu, NSPCPL
Shri S.D.Jha, NSPCPL

Record of Proceedings

This petition has been filed by the petitioner, NTPC SAIL Power Company Private Limited (NSPCL), New Delhi with following prayers:

(a) Direct the Chhattisgarh State Load Despatch Centre to adopt the UI accounting methodology in respect of Bhilai Expansion Power Plant (2x250 MW) for the period from 22.4.2009 to 31.7.2011 (period for which accounting of NSPCL Bhilai was on done by CSLDC, Raipur) in line with Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010 as the station is an inter-State Generating Station (ISTS); and

(b) Direct the Respondent to release the UI amount of ₹ 1, 40, 38, 899 along with accrued interest @ 0.04% per day delay w.e.f. 1.8.2011 till the date of disbursement.

2. The representative of the petitioner submitted that during the 22.4.2009 to 31.7.2011, NSPCL has settled the entire UI charges payable by it with CSLDC. However, CSLDC has not paid UI amount due to the petitioner despite repeated requests. The matter was discussed in the 60th Commercial Committee meeting of WRPC held on 23.12.2012 wherein it was decided that NSPCL and CSLDC need to resolve the issue jointly. Moreover, the respondent did not raise the issue of modification of UI settlement during the meeting but sent a revised statement on 17.2.2012 after a lapse of more than six months of transfer of control area.

3. After hearing the representative of the petitioner, the Commission directed to admit the petition.

4. The Commission directed the petitioner to serve copy of the petition to the respondent immediately who may file its response by 13.4.2012 and petitioner may file its response, if any, on or before 20.4.2012.

5. The petition shall be listed for hearing on 26.4.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**